

ITEM NO.13

COURT NO.4

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL)..... Diary No(s).5488/2024

(Arising out of impugned final judgment and order dated 13-09-2022 in RFA No.4097/2018 passed by the High Court Of Punjab & Haryana At Chandigarh)

KAMLA DEVI & ORS.

Petitioner(s)

VERSUS

THE STATE OF HARYANA & ORS.

Respondent(s)

(IA No.45166/2024-CONDONATION OF DELAY IN FILING and IA No.45167/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 17-05-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Himanshu Rao, Adv.
Mr. Gaurav Prakash Pathak, Adv.
Mr. Nishant Kumar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on the application seeking condonation of delay as well as on the special leave petition, returnable on 05.08.2024.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
COURT MASTER (NSH)